

ITEM NO.30

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19206/2023

(Arising out of impugned final judgment and order dated 27-03-2023 in WP(C) No. 229/2023 passed by the High Court of Manipur at Imphal)

DINGANGLUNG GANGMEI

Petitioner(s)

VERSUS

MUTUM CHURAMANI MEETEI & ORS.

Respondent(s)

[ ONLY SLP(C) No. 14732/2023 IS LISTED UNDER THIS ITEM ]

WITH

SLP(C) No. 14732/2023 (XIV)

(IA No. 129706/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Ashutosh Dubey, AOR

Mr. Satya Mitra, AOR

For Respondent(s) Mr. Sanjay R Hegde, Sr. Adv.  
Mr. Sapam Biswajit Meitei, Sr. Adv.  
Mr. David Ahongsangbam, Adv.  
Ms. W. Geetarani, Adv.  
Mr. Vivek Kumar, Adv.  
Mr. Mohan Singh, Adv.  
Ms. Rajkumari Banju, AOR

Mr. Kumar Mihir, AOR

**Mr. Tushar Mehta, SG**  
**Mr. Pukhrambam Ramesh Kumar, AOR**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

**SLP (C) No 14732 of 2023**

- 1 The Solicitor General of India states that the State of Manipur would bring to the notice of the High Court such difficulties which may arise in the implementation of its interim order in regard to the provisions of internet services.
- 2 Since the State is proposing to do so, we are not entering upon the merits at this stage and leave it open to the High Court to take a considerate decision.
- 3 The Special Leave Petition is accordingly disposed of.
- 4 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**